

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 218
879/59/ND/2019

IN THE MATTER OF:

M/s. Amrex Marketing Pvt. Ltd.

...APPLICANT

Vs.

M/s. Universal Conveyor Beltings Ltd. and Ors.

...RESPONDENT

Section

Under Section 59 of Comp. Act, 2013

Order delivered on 08.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Ms. Niharika Ahluwalia, Ms. Sneha Kohli, Advocates.

For the Respondent

:Mr. Vikas Kumar, Advocate for Respondent No. 5, Ms. Vanita Bhargava, Ms. Raddhika Khanna, Advocates for Respondents No. 1 to 4.

ORDER

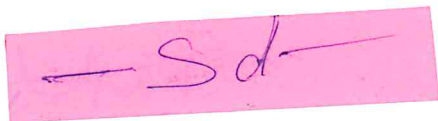
CA No. 139 of 2020.

This is an application on behalf of the Respondent No. 5 seeking deletion of his name from the array of parties.

The Learned Counsel appearing on behalf of the Respondent No. 1 to 4 has submitted that they have no objection for allowing the present application and also submitted that they do not wish to file reply in the matter. The Learned Counsel for the Petitioner has prayed for grant of two weeks' time for filing the reply. Time prayed for is granted. The Interim Order dated 20.02.2020



shall be continued till the next date of hearing i.e., 16.02.2021. Matter is adjourned to **16.02.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)